

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 189/MP/2012

Subject : Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 seeking a direction from Commission that no transmission charges shall be payable by it to UPPTCL for scheduling of 100 MW of power on medium term and/or short term open access as the transmission system of UPPTCL will not be used for such open access.

Date of hearing : 18.12.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Lanco Anpara Power Limited, Hyderabad

Respondents : U.P. Power Transmission Corporation Limited, Lucknow
UP State Load Despatch Centre, Lucknow
Power Grid Corporation of India Limited, New Delhi
Power System Operation Corporation Limited, Bangalore

Parties present : Shri Kumar Mihir, Advocate, UPPTCL
Shri Pranav Vyas, Advocate, UPPTCL

Record of Proceedings

Learned proxy counsel for the U.P. Power Transmission Corporation Limited (UPPTCL) submitted that the counsel for the UPPTCL is not available due to personal difficulty. Accordingly, he requested to adjournment to the matter. None of the other parties present had any objection to the same.

2. The petition shall be listed for hearing on 15.1.2013.

By the order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**